The representative of the Petitioner submitted that the present petition is filed for truing up of the tariff of 2014-19 period and determination of tariff of 2019-24 period in respect of 3 assets in North Eastern Region Strengthening Scheme-II (NERSS-II) Part – A. Assets-I, II and III were put into commercial operation on 14.2.2016, 29.3.2016 and 28.5.2016 respectively. The tariff for 2014-19 tariff period was allowed vide order dated 27.6.2016 in Petition No.22/TT/2016. The Petitioner submitted that there is a marginal increase in the total cost up to 31.3.2019 from ₹2562.77 lakh (admitted) to ₹2647.35 lakh (claimed) in North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A.
2. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)